

19th July, 1975, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-10129/76].

(2) to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(a) The Navy Leave (First Amendment) Regulations, 1976, published in Notification No. S.R.O. 29 in Gazette of India dated the 21st February, 1976.

(b) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1976 published in Notification No S.R.O. 32 in Gazette of India dated the 21st February, 1976.

[Placed in Library See No. LT-10395/76.]

(3) A copy each of the following reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10396/76.]

BEAS CONSTRUCTION BOARD RULES, 1976

ऊर्जा मंत्रालय में उप-मंत्री (प्रो० सिद्धेश्वर प्रसाद) में पंजाब पुनर्गठन अधिनियम, 1966 की धारा 97 की उपधारा (3) के अन्तर्गत व्यास निर्माण बोर्ड नियम, 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 21 फरवरी, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा०सा०नि० 242 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-10397/76]

12 02 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Contempt of Courts (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 8th March, 1976."

(ii) "In accordance with the provisions of rule 113 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1976,

which has been passed by the Rajya Sabha at its sitting held on the 8th March, 1976."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha.—

- (1) The Contempt of Courts (Amendment) Bill 1976.
- (2) The Maternity Benefit (Amendment) Bill 1976.

ANNOUNCEMENT RE PANEL OF CHAIRMEN

MR SPEAKER, I have to inform the House that consequent upon Shri H K L Bhagat having been appointed as a Minister, I have nominated Shri P. Parthasarthy on the Panel of Chairmen in his place.

12.03 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI D. BASUMATARI (Kokra-jhar): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of

Scheduled Castes and Scheduled Tribes for the term beginning on the 1st April, 1976."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st April, 1976 "

The Motion was adopted.

SHRI D. BASUMATARI. I beg to move.

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st April, 1976, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR SPEAKER The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st April, 1976, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.